

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

14.

**IA-4659(MB)2023 IN
C.P. (IB)/799(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.03.2024**

NAME OF THE PARTIES:

Dbs Bank India Ltd

Vs.

S.K.S Textiles Ltd

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

ORDER

IA-4659(MB)2023

1. Mr. Manish Jha, Ld. Counsel for the Liquidator present through VC.
2. The RP filed this Application for recovery of Lease/Rent amount. Ld. Counsel submits that the Respondent No.1 has vacated the premises but Respondent No.2 has neither paid the rent nor vacated the premises.
3. Registry is directed to issue Notice to the Respondent No.2 clearly intimating the next date of hearing and place the notice along with track report on record. The Respondent No.2 is directed to file reply within three weeks of receipt of Notice and serve copy on the other side three days in advance before the next hearing.
4. List this matter for further consideration on **13.05.2024**.

Sd/-

**ANU JAGMOHAN SINGH
Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI
Member (Judicial)**